

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 141

CP. No. 217/241-242/PB/2018

IN THE MATTER OF:

Sanjay Aggarwal

.... Petitioner

Vs.

Celebration City Projects Pvt. Ltd.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 29.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner:

For the Respondent(s):

Mr. Rakesh Wadhwa, Adv.

Ms. Kanvi Nagpal, CS for R-2

ORDER

Learned counsel for the respondent seeks and is granted ten days time to file reply with a copy in advance to the counsel for the petitioner. It shall be regarded as last opportunity. The other served respondents are already ex parte.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 20.11.2018.

—sd—

(M. M. KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)